

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI.**

Original Application no. 40 of 2024

In the matter of

Balwinder Kaur

.....Applicants

Versus

State of Punjab & Ors.

.....Respondents

**AFFIDAVIT**

I Preeti Yadav IAS, Deputy Commissioner, Rupnagar, Punjab do solemnly affirm and state as under:

1. That I am conversant with the facts and circumstances of the case and as such competent to swear the present affidavit.
2. That the Hon'ble National Green Tribunal pleased to pass an order dated 09.04.2024 in OA no. 40/2024 titled as Balwinder Kaur v/s State of Punjab & Ors., operative part of which is reproduced as under:

*"4. In view of the averments made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Punjab Pollution Control Board, and the District Magistrate, Ropar and direct the same to undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action. The State PCB will be the nodal agency for coordination and compliance.*

*5. Factual and Action taken Report may be submitted at least three days before the date of hearing fixed by e-mail at [judicialngt@gov.in](mailto:judicialngt@gov.in)*

*preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.*

*6. List for further consideration on 22.05.2024."*

3. That in compliance to order dated 09.04.2024 passed by the Hon'ble National Green Tribunal in O.A No. 40 of 2024 titled as Balwinder Kaur v/s State of Punjab & Ors, Joint Committee comprising of following officers was constituted:

- a. Additional Deputy Commissioner (G), Rupnagar
- b. Superintendent of Police (PBI), Rupnagar
- c. Sub Divisional Magistrate, Rupnagar
- d. District Revenue Officer, Rupnagar
- e. Divisional Forest Officer, Rupnagar
- f. District Development & Panchayat Officer, Rupnagar
- g. Executive Engineer, Rupnagar, Drainage-cum- Mining Division, WRD Punjab, Rupnagar
- h. Environmental Engineer, PPCB, Regional Office, Rupnagar

The report of joint committee is enclosed herewith for kind perusal of Hon'ble Tribunal please.

4. That the accompanying report of joint committee has been drafted under my instructions and I had personally visited the spot alongwith the committee and the contents of the same are true and correct to my knowledge and belief.

**Deponent**

#### VERIFICATION

Verified at Rupnagar on this \_\_\_\_ day of \_\_\_\_\_ 2024 that the contents of this affidavit are true and best of my knowledge and belief and nothing material has been concealed therefrom.

**Deponent**

## Report of Joint Committee

(Constituted by Hon'ble NGT in O.A. No. 40 of 2024 in the matter of  
Balwinder Kaur Vs. State of Punjab and Others).

### Background of the case

The complainant Mrs. Balwinder Kaur, R/o VPO Pathreri Jattan, Distt. Rupnagar has sent an email to Public Grievance portal of Hon'ble National Green Tribunal on 06.08.2023 regarding-

*"Thousands of trees (Forest Department) are under the risk of Land sliding due to which there will be tremendous loss to the environment for which land owner and firm will be responsible because they have done 15-20 feet illegal mining in the agricultural land which is adjacent to the trees of Forest Department."*

- 2) The Hon'ble National Green Tribunal registered an Application OA no. 40/2024 based on a letter petition received through email of the complainant. The said application was lastly listed on 09.04.2024, wherein, the Hon'ble National Green Tribunal pleased to pass an order, operative part of which is reproduced as under:

*"4. In view of the averments made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Punjab Pollution Control Board, and the District Magistrate, Ropar and direct the same to undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action. The State PCB will be the nodal agency for coordination and compliance.*

*5. Factual and Action taken Report may be submitted at least three days before the date of hearing fixed by e-mail at [judicialngt@gov.in](mailto:judicialngt@gov.in) preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.*

*6. List for further consideration on 22.05.2024."*

- 3) Accordingly, in compliance to the above order of Hon'ble National Green Tribunal, the Deputy Commissioner, Rupnagar constituted a joint committee vide order dated 19.04.2024 having following members (copy enclosed as **Annexure-1**):

Sr. No.	Name and Designation of the Officer	
1.	Additional Deputy Commissioner (G), Rupnagar	Chairman of the Joint Committee
2.	Superintendent of Police (PBI), Rupnagar	Member
3.	Sub Divisional Magistrate, Rupnagar	Member
4.	District Revenue Officer, Rupnagar	Member
5.	Divisional Forest Officer, Rupnagar	Member
6.	District Development & Panchayat Officer, Rupnagar	Member
7.	Executive Engineer, Rupnagar, Drainage-cum- Mining Division, WRD Punjab	Member
8.	Environmental Engineer, PPCB, Regional Office Rupnagar	Convener

The Deputy Commissioner further directed the joint committee to visit the site under complaint, in presence of complainant on 23.04.2024 at 10:30 am and submit its report on 24.04.2024.

- 4) Accordingly, the joint committee visited the site under complaint on 23.04.2024 and the following were present:

Sr. No.	Name & Designation of the Officer	Name of the Department
1.	Mrs. Preeti Yadav, Deputy Commissioner	Rupnagar
2.	Mrs. Pooja Sayal, Additional Deputy Commissioner (G)	Rupnagar
3.	Mr. Harshant Kumar, Executive Engineer	Drainage-cum- Mining Division, WRD Punjab, Rupnagar
4.	Er. Anuradha Sharma, Environmental Engineer	PPCB, Regional Office, Rupnagar
5.	Mr. Amarinder Pal Singh, DDPO	District Development & Panchayat Officer, Rupnagar
6.	Mr. Kuldeep Singh, Tehsildar	Revenue Department, Rupnagar
7.	Mr. Gurmeet Singh, DSP	Police, Rupnagar
8.	Mr. Mohinder Singh, Block Forest Officer	Forest Department, Rupnagar
9.	Mrs. Balwinder Kaur, Complainant	R/o VPO Pathreri Jattan, Rupnagar
10.	Mr. Satwant Singh, Complainant	R/o VPO Pathreri Jattan, Rupnagar
11.	Mr. Jaswant Singh, Complainant	R/o VPO Pathreri Jattan, Rupnagar

It was observed that the site falls in the revenue estate of Village Pathreri Ranghran with coordinates (Latitude 30.912763 Longitude 76.520868). During visit, the complainant Smt. Balwinder kaur w/o Sh. Gurveer Singh and other farmers/ land owners Sh. Satwant Singh S/o Sh. Dharam Singh and Sh. Jaswant Singh S/o Sh. Dharam Singh village Pathreri Jattan were present. They raised the issue regarding adverse impact of mining onto their land holdings and informed

that earth mining upto 15-20ft has been carried out in their adjoining land by M/s Ceigall India i.e. company hired by NHAI for extraction of minor minerals for construction of highway (Copy of the statement of Sh. Satwant Singh, Sh. Jaswant Singh, Sh. Najar Singh, sons of Sh. Dharam Singh, Village Pathreri Jattan has been enclosed as **(Annexure-2)**). The site was jointly inspected by the team and it was observed that the site is surrounded by Forest area (adjoining bhakra canal) on one side, Panchayati Land (Shamlat) on other side and land of private owners/farmers on other two sides. Further, the google image of site is given below:



On North and West side of the site under complaint, there is private land of farmers, on the East side there is Bhakhra Canal and on the South side, there is panchayati land of Village Pathreri Rangran. The forest land is located along the bank of Bhakhra Canal.

- 5) The Executive Engineer, Mining, vide letter no. 5186 dated 23.04.2024 informed that the construction of Jammu- Katra Expressway is under construction by M/s Ceigall India Limited Company in District Rupnagar. In connection to which K-1 permits have been issued to the concerned company after payment of royalty to the government. For 03 number, K-1 Permits issued to the company in village Pathreri Rangran, the Company has extracted more material @1063562 cu ft. above the permissible quantity of 1816115 cu. Ft. Following 03 number demand notices (S-Notice) have been issued to the company for excess quantity extracted: -

Sr. No.	K-1 Permitt ID	Village Name	Name of Land owner	Area (Sq. ft.)	S-Notice issued to	S-Notice No.	Date	Amount
1.	99291	Pathreri Rangra	Amanpreet Singh	116438.77	M/s Ceigall India Limited	8768-69	03.10.2023	3,43,492/-
2.	99294		Satpal Singh	130680		8770-71	03.10.2023	30,84,107/-
3.	99293		Rajinder Singh	174240		8766-67	03.10.2023	28,47,417/-
<b>Total Amount</b>								<b>62,75,016/-</b>

The amount of Rs. 62,75,016/- with respect to the aforesaid demand notices has been deposited by the company. Copy of letter no. 5186 dated 23.04.2024 as **Annexure-3.**

- 6) District Development & Panchayat Officer, Rupnagar vide letter no. 1617 dated 23.04.2024 has informed that:

*"The undersigned as part of the said committee visited the mining site at village Pathreri Jattan Block Rupnagar today i.e. 23.04.2024. The allegations in the complaint did not mention anything about mining on Panchayati land but in the interest of justice, it was decided that any adjoining Panchayat land may also be got demarcated during the demarcation of the mining site.*

*Thereafter, the officials of the office of the Block Development and Panchayat Officer, Rupnagar S.D.O (P.R.), A.E. (P.R.), Panchayat Secretary alongwith the officials of Revenue Department carried out the demarcation of the mining site.*

*The Gram Panchayat has no land at village Pathreri Jattan near to the mining site but the adjoining Gram Panchayat of village Pathreri Ranghran has Panchayati land near to the mining site. So the relevant Khasra numbers of the panchayat land at Parthreri Ranghran were seen from the latha (Map) of the village by the Kanungo and were included in the demarcation done today."* Copy of letter no. 1617 dated 23.04.2024 as **Annexure-4.**

- 7) The Tehsildar, Rupnagar vide letter no. 227 dated 23.04.2024 has informed that:

*"On 23/04/2024, in the presence of the committee formed by Hon'ble Deputy Commissioner Rupnagar, the undersigned along with field staff as well as other respectable persons of the village, the site was checked. The demarcation procedure was conducted on the spot, in the presence of present persons there, from which it is found that land comprised in Khasra No. 18//22/2 (4-12) 21//2/2 (4-12) 21//9 (8-0) 10/1 (6-0) 11 (8-0) 22//15/2 (2-0), which is owned by Bachittar Singh, Amanpreet Singh Sons of Jeet Singh etc. and land comprised in Khasra*

No. 18//23 (8-0) 24 (8-0) 25 (4-2) 21//3 (8-0) 4 (6-8) 8 (8-16) 21//12 (8-0) 13 (3-4), which is owned by Rajinder Singh, Satpal Singh Sons of Ajain Singh etc. the Fard Jamabandi of ownership is enclosed herewith. Mining in the land comprised in above mentioned Khasra Numbers, is found as per the area informed by the department of mining."

Copy of report of Tehsildar, Rupnagar received vide letter no. 227 dated 23.04.2024 is enclosed herewith as **Annexure-5**.

- 8) The Environmental Engineer, Punjab Pollution Control Board, Regional Office, Rupnagar, has informed that Extraction or Sourcing or Borrowing of ordinary earth for the linear projects such as roads, pipelines etc. is exempted from requirement of Environmental Clearance as per **APPENDIX-IX** of Environment Impact Assessment Notification dated 14.09.2006, subject to compliance Standard Operating Procedure and Environmental Safeguards issued in this regard from time to time.
- 9) Further, the Divisional Forest Officer, Rupnagar vide letter no. 868 dated 23.04.2024 has informed that during the visit of the joint committee on 23.04.2024, it has been found that the mining has been carried out in land comprised in Khasra No. 18//22/2 (4-12) 21//2/2 (4-12) 21//9 (8-0) 10/1 (6-0) 11 (8-0) 22//15/2 (2-0), which is owned by Bachittar Singh, Amanpreet Singh Sons of Jeet Singh Etc. and land comprised in Khasra No. 18//23 (8-0) 24 (8-0) 25 (4-2) 21//3 (8-0) 4 (6-8) 8 (8-16) 21//12 (8-0) 13 (3-4), which is owned by Rajinder Singh, Satpal Singh Sons of Ajain Singh etc. Along with this area, comes the forest department area, which is in perfect condition. There has been no damage to any kind of forest property/trees. Copy of the report is attached herewith as **(Annexure-6)**.

From the above comments, it has been concluded that:

1. M/s Ceigall India Limited Company has grossly violated the permission given by the Mining Department by extracting more material against the permissible quantity. Accordingly, 03 no. demand notices (S Notice) have been issued to the company for extracting more material @ 1063562 cu.ft. and an amount of Rs. 62.75 lacs has been got deposited from the company.
2. Considering the gross violations of aforesaid mining permission, the Mining Department is required to take exemplary / legal action against the company as well as the owners of lands, so that such violation is not repeated by them or any other, in the future.
3. As per DFO, Rupnagar report, there has been no damage to any kind of forest property/trees.

4. DFO, Rupnagar may be asked to assess the potential of land slide of the adjoining forest area and take remedial action accordingly.
5. Mining Department may be asked for redevelopment of the burrowed area in compliance to the standard operating procedures issued by the MoEF&CC in this regard. Burrow pits shall be back filled with rejected construction wastes including fly ash, compacted and shall be given a turfing or vegetative cover on the surface. If this is not possible, then excavation slope should be smoothed and depression should be filled in such a way that it looks more or less like the original ground surface.

The report of the Joint Committee is hereby submitted in compliance to order dated 09.04.2024 passed by the Hon'ble National Green Tribunal in O.A No. 40 of 2024 titled as Mrs. Balwinder Kaur v/s State of Punjab and others.

  
**Executive  
 Engineer,  
 Drainage-cum-  
 Mining Division,  
 WRD Punjab,  
 Rupnagar**

  
**District  
 Revenue Officer,  
 Rupnagar**

  
**Divisional  
 Forest Officer,  
 Rupnagar**

  
**District  
 Development &  
 Panchayat Officer,  
 Rupnagar**

  
**Environmental Engineer,  
 Punjab Pollution Control  
 Board, Regional Office,  
 Rupnagar**

  
**Superintendent of  
 Police (PBI),  
 Punjab Police,  
 Rupnagar**

  
**Sub Divisional  
 Magistrate,  
 Rupnagar**

  
**Additional  
 Deputy  
 Commissioner  
 (G), Rupnagar**

# ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਰੂਪਨਗਰ

Annexure - 1

ਡੀ.ਆਰ.ਏ ਸ਼ਾਖਾ

ਦਫਤਰੀ ਹੁਕਮ:-

ਮਾਨਯੋਗ ਨੈਸ਼ਨਲ ਗ੍ਰੀਨ ਟ੍ਰਿਬਿਨਲ ਨਵੀਂ ਦਿੱਲੀ ਵਲੋਂ Original Application No 40/2024 ਮਿਤੀ 09-04-2024 ਵਿੱਚ ਹੋਏ ਹੁਕਮਾਂ ਦੀ ਪਾਲਣਾ ਵਿੱਚ ਕਮੇਟੀ ਦਾ ਗਠਨ ਕੀਤਾ ਗਿਆ। ਇਸ ਕਮੇਟੀ ਦੇ ਮੈਂਬਰਾਂ ਦਾ ਵੇਰਵਾ ਨਿਮਨਲਿਖਤ ਅਨੁਸਾਰ ਹੈ:-

ਲੜੀ ਨੰ	ਅਧਿਕਾਰੀ ਦਾ ਨਾਮ/ਅਹੁਦਾ	ਵਿਸ਼ੇਸ਼ ਕਥਨ
1	ਵਧੀਕ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ(ਜ), ਰੂਪਨਗਰ	ਚੇਅਰਮੈਨ
2	ਕਪਤਾਨ ਪੁਲਿਸ(ਪੀ.ਬੀ.ਆਈ), ਰੂਪਨਗਰ	ਮੈਂਬਰ
3	ਉਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ, ਰੂਪਨਗਰ	ਮੈਂਬਰ
4	ਜਿਲ੍ਹਾ ਮਾਲ ਅਫਸਰ, ਰੂਪਨਗਰ	ਮੈਂਬਰ
5	ਵਣ ਮੰਡਲ ਅਫਸਰ, ਰੂਪਨਗਰ	ਮੈਂਬਰ
6	ਜਿਲ੍ਹਾ ਵਿਕਾਸ ਤੇ ਪੰਚਾਇਤ ਅਫਸਰ, ਰੂਪਨਗਰ	ਮੈਂਬਰ
7	ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ ਰੂਪਨਗਰ ਜਲ ਨਿਕਾਸ-ਕਮ-ਮਾਈਨਿੰਗ ਅਤੇ ਜਿਓਲੋਜੀ ਮੰਡਲ ਜਲ ਸਰੋਤ ਵਿਭਾਗ ਪੰਜਾਬ	ਮੈਂਬਰ
8	ਵਾਤਾਵਰਣ ਇੰਜੀਨੀਅਰ, ਪੀ.ਪੀ.ਸੀ.ਬੀ, ਰੂਪਨਗਰ	ਕਨਵੀਨਰ

ਵਾਤਾਵਰਣ ਇੰਜੀਨੀਅਰ ਪੀ.ਪੀ.ਸੀ.ਬੀ ਰੂਪਨਗਰ ਨੂੰ ਹਦਾਇਤ ਕੀਤੀ ਜਾਂਦੀ ਕਿ ਨੱਥੀ ਹੁਕਮਾਂ ਅਨੁਸਾਰ ਦਰਖਾਸਤ ਕਰਤਾ (ਸ਼੍ਰੀਮਤੀ ਬਲਵਿੰਦਰ ਕੌਰ ਪਿੰਡ ਤੇ ਡਾਕਖਾਨਾ ਪਥਰੋੜੀ ਜੱਟਾ, ਜਿਲ੍ਹਾ ਰੂਪਨਗਰ ਮੋਬਾਇਲ ਨੰ 9877051565) ਨਾਲ ਸੰਪਰਕ ਕਰਕੇ ਸਮੇਤ ਸਮੂਹ ਮੈਂਬਰਾਂ ਨਾਲ ਮਿਤੀ 23-4-2024 ਨੂੰ ਸਮਾਂ ਸਵੇਰੇ 10:30 ਵਜੇ ਸਾਈਟ ਦੀ ਜੁਆਇੰਟ ਵਿਜਿਟ ਕਰਨੀ ਯਕੀਨੀ ਬਣਾਈ ਜਾਵੇ, ਅਤੇ ਜੁਆਇੰਟ ਰਿਪੋਰਟ ਮਿਤੀ 24-4-2024 ਨੂੰ ਸਵੇਰੇ 11:00 ਵਜੇ ਤੱਕ ਹਰ ਹਾਲਤ ਵਿੱਚ ਨਿਮਨਹਸਤਾਖਰ ਨੂੰ ਪੇਸ਼ ਕਰਨੀ ਯਕੀਨੀ ਬਣਾਈ ਜਾਵੇ।

ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ  
ਰੂਪਨਗਰ।

ਪਿੱਠ ਅੰਕਣ ਨੰ 3156-49 ਏ ਡੀ.ਆਰ.ਏ-3

ਮਿਤੀ.....19-4-24

ਇਸ ਦਾ ਇੱਕ ਉਤਾਰਾ:-

1. ਵਧੀਕ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ(ਜ), ਰੂਪਨਗਰ
2. ਕਪਤਾਨ ਪੁਲਿਸ(ਪੀ.ਬੀ.ਆਈ) ਰੂਪਨਗਰ
3. ਉਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ, ਰੂਪਨਗਰ
4. ਜਿਲ੍ਹਾ ਮਾਲ ਅਫਸਰ, ਰੂਪਨਗਰ
5. ਵਣ ਮੰਡਲ ਅਫਸਰ, ਰੂਪਨਗਰ
6. ਜਿਲ੍ਹਾ ਵਿਕਾਸ ਤੇ ਪੰਚਾਇਤ ਅਫਸਰ, ਰੂਪਨਗਰ
7. ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ ਰੂਪਨਗਰ ਜਲ ਨਿਕਾਸ-ਕਮ-ਮਾਈਨਿੰਗ ਅਤੇ ਜਿਓਲੋਜੀ ਮੰਡਲ ਜਲ ਸਰੋਤ ਵਿਭਾਗ ਪੰਜਾਬ
8. ਵਾਤਾਵਰਣ ਇੰਜੀਨੀਅਰ ਪੀ.ਪੀ.ਸੀ.ਬੀ ਰੂਪਨਗਰ
9. ਪੀ.ਏ ਟੂ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਰੂਪਨਗਰ ਨੂੰ ਅਗਲੇਰੀ ਯੋਗ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜੀ ਜਾਂਦੀ ਹੈ।
10. ਸ਼੍ਰੀਮਤੀ ਬਲਵਿੰਦਰ ਕੌਰ ਪਿੰਡ ਤੇ ਡਾਕਖਾਨਾ ਪਥਰੋੜੀ ਜੱਟਾ ਤਹਿਸੀਲ ਤੇ ਜਿਲ੍ਹਾ ਰੂਪਨਗਰ ਨੂੰ ਭੇਜ ਕੇ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਆਪ ਦੀ ਦਰਖਾਸਤ ਸਬੰਧੀ ਇਸ ਦਫਤਰ ਵਲੋਂ ਕਮੇਟੀ ਦਾ ਗਠਨ ਕੀਤਾ ਗਿਆ ਹੈ। ਇਸ ਲਈ ਨਿਯਤ ਕੀਤੀ ਗਈ ਮੀਟਿੰਗ ਵਾਤਾਵਰਣ ਇੰਜੀਨੀਅਰ (9878942038) ਨੂੰ ਕਮੇਟੀ ਦੇ ਸਮੂਹ ਮੈਂਬਰਾਂ ਨੂੰ ਸਾਈਟ ਵਿਜਿਟ ਕਰਵਾਉਣੀ ਯਕੀਨੀ ਬਣਾਈ ਜਾਵੇ।

ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ  
ਰੂਪਨਗਰ।

~~ADc(4)/Kun PPLs~~

Item No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

(Through Physical Hearing with Hybrid VC Option)

Original Application No. 40/2024

Balwinder Kaur

Versus

State of Punjab & Ors.

Date of hearing: 09.04.2024

CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER.  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER.

Applicant: None for the Applicant.

Application is registered based on a letter petition received by Email.

ORDER

1. Mr. Balwinder Kaur has filed the present letter petition on the public grievance portal of this Tribunal regarding the risk of thousands of trees falling due to likelihood of land sliding.
2. The relevant part of the letter petition enumerating grievances of the applicant is reproduced as follows:-

X X X X

It is brought to your notice that thousand of trees of forest department are under the risk of land sliding due to which there will be tremendous loss to the environment for which land owner and firm will be responsible because they have done 15-20 feet illegal mining in that agricultural land which is adjacent to the trees of forest department. But no official is taking concern on this concern on this incoming tremendous loss to the valuable environment as land under the trees started sliding towards illegal mining site. I am also attaching the GPS photographs of the present situation with location of the site.

X X X X

Committee of  
ADc(4), Sim, b  
Kun PPLs,  
Kun mining,  
DFs, DAF,  
DDPO, SPPs

Contract  
& Hand written  
Commitments  
to the  
Joint  
visit

Schedule  
visit on  
23/4 at  
1030 am

~~ADc(4)/Kun PPLs~~

18/4

● ਸਤਵੰਤ ਸਿੰਘ, ਲਮਵੰਤ ਸਿੰਘ, ਨਾਨਕ ਸਿੰਘ, ਪੰਤਰ ਸ੍ਰੀ ਧਰਮ ਸਿੰਘ, ਪਿੰਡ- ਖਖਰੋਰੀ ਜੱਟਾਂ  
 ਮੰਗ ਨੰਬਰ: ਖਖਰੋਰੀ ਰੋਡ। Mobil No: 9855992607, 9464488259

ਵਿਸ਼ਾ - ਵਿਆਕਰਤਾਂ ਦੀ ਜਮੀਨ ਦੇ ਠਾਕ ਲਗਦੀ ਜਮੀਨ ਵੱਲੋਂ ਸਤਵੰਤ ਸਿੰਘ, ਲਮਵੰਤ  
 ਸਿੰਘ S/o ਲਮਵੰਤ ਸਿੰਘ ਵੱਲੋਂ ਸਤਵੰਤ ਸਿੰਘ ਦੇ ਖੇਤਾਂ ਦੇ ਠਾਕ 20 ਫੁੱਟ  
 ਪਿੱਠੀ ਵਿਸ਼ਾਲ ਇੰਡੀਆ ਸਿਮੈਂਟ ਸੁਪਲਾਈ ਕੰਪਨੀ ਨੂੰ ਚੁਕਾਈ ਹੈ। ਜੋ  
 ਜੀ ਵਿਆਕਰਤਾਂ ਦੇ ਸੱਚ ਮਨੁੱਖ ਗੋਰ- ਕਾਨੂੰਨੀ ਤੌਰ ਤੇ ਚੁਕਾਈ  
 ਗਈ ਹੈ। ਇਸ ਗੱਲ ਆਉਂਦੇ ਹਾਲੀ ਘਰਮਾਤਾਂ ਵਿਚ ਜਮੀਨ ਜੁੜੇ  
 ਹਾ ਡਰ ਹੈ। ਜੇਕਰ ਆਈ ਜਮੀਨ ਦਾ ਕੋਈ ਕੁਰਮਾਨ ਹੋਵੇ  
 ਤਾਂ ਉਸਦਾ ਨਿਮੋਂਦਾਰ ਪਿੰਡੀ ਹੱਕਦ ਹਾਲਾ ਅਤੇ ਚੁਕਾਇਣ ਹਾਲਾ  
 ਤੇਵੰਗਾ ਕੀ।

ਮਿਤੀ = 23/4/24

ਸਥਾਨ = ਖਖਰੋਰੀ ਰਾਜਪੁਤਾਂ (ਰੋਡਕਾਂ)

ਵਿਆਕਰਤਾ = ਸਤਵੰਤ ਸਿੰਘ  
 S/o ਧਰਮ ਕ  
 ਜਮੀਨੀ ਸਿੰਘ

Office of Executive Engineer/Ropar, Drainage-Cum-Mining and Geology Division,W.R.D., PunjabEmail: xenminingropar@gmail.comPhone No. 01881-222073

No. 5186

Date: 23 / 04 /2024

To,

Environment Engineer,  
Punjab Pollution Control Board,  
Rupnagar.

**Subject: Regarding K-1 Permits Issued to Ceigall India Limited in Village Pathreri Rangra (OA No. 40 of 2024 Dated 09.04.2023).**

**Ref: Deputy Commissioner, Rupnagar Office Ends. No. 3540-49/A.D.R.A-3 Dated 19.04.2024.**

With respect to the subject cited above, it is to inform you that the construction of Jammu-Katra Expressway is under construction by Ceigall India Limited Company in District Rupnagar. In connection to which K-1 permits have been issued to the concerned company after payment of royalty to the government. For 03 number K-1 Permits issued to the company in village Pathreri Rangra, the Company has extracted material above the permissible quantity. Following 03 number demand notices (S-Notice) have been issued to the company for excess quantity extracted: -

Sr. No.	K-1 Permit ID	Village Name	Name of Landowner	Area (Sq. ft.)	S-Notice issued to	S-Notice No.	Date	Amount
1.	99291	Pathreri Rangra	Amanpreet Singh	116438.77	Ceigall India Limited	8768-69	03.10.2023	3,43,492
2.	99294		Satpal Singh	130680		8770-71	03.10.2023	30,84,107
3.	99293		Rajinder Singh	174240		8766-67	03.10.2023	28,47,417
<b>Total Amount</b>								<b>62,75,016</b>

The amount of the said demand notices has been deposited by the company. This is for your information and necessary action please.

DA/ As Above

  
Executive Engineer/Ropar,  
Drainage-Cum-Mining and Geology Division,  
W.R.D. Punjab,

16

FORM 'S'  
[Sec rule 85(6)]  
DEMAND NOTICE

To,

Ceigal India Limited,  
A-898 Tagore Nagar,  
Distt. Ludhiana-141001.

In continuation to notice 7926-27 issued to you by registered post on the 11th day of September, 2023 you are hereby informed that total production of mineral during the month of September, 2023 has been finally determined as 58,219 CFT and accordingly royalty amounting to Rs. 3,43,492/- (Rupees Three Lakh Forty Three Thousand Four Hundred and Ninety Two only).

You are hereby directed to pay the sum of Rs. 3,43,492/- (Rupees Three Lakh Forty Three Thousand Four Hundred and Ninety Two only) as detailed below into the nearest Government Treasury on or before the 03/11/2023 and to produce before the undersigned a copy of the relevant Treasury Challan as proof of payment not later than the 06/11/2023, failing which the said sum of Rs. 3,43,492/- (Rupees Three Lakh Forty Three Thousand Four Hundred and Ninety Two only) will be recoverable from you as an arrear of land revenue.

Details of assessed amount

1. Amount of royalty payable	<u>3,43,492/-</u>
2. Amount already paid	-- Nil --
3. Net amount payable	<u>3,43,492/-</u>

  
Executive Engineer/ Rupnagar,  
Drainage cum Mining Division,  
WRD Punjab.

Seal of the Assessing Authority

No 876869

Date 03/10/2023

Place Rupnagar

Copy of the above is sent to concerned sub divisional officer (Rupnagar) with direction to ensure the delivery of this notice.

FORM 'S'  
[Sec rule 85(6)]  
DEMAND NOTICE

To.

**Ceigal India Limited,**  
A-898 Tagore Nagar,  
Distt. Ludhiana-141001.

In continuation to notice 5571-72 issued to you by registered post on the 2nd day of August, 2023 you are hereby informed that total production of mineral during the month of August, 2023 has been finally determined as 5,22,730 CFT and accordingly royalty amounting to Rs. 30,84,107/- (Rupees Thirty Lakh Eighty Four Thousand One Hundred and Seven only).

You are hereby directed to pay the sum of Rs. 30,84,107/- (Rupees Thirty Lakh Eighty Four Thousand One Hundred and Seven only) as detailed below into the nearest Government Treasury on or before the 03/11/2023 and to produce before the under signed a copy of the relevant Treasury Challan as proof of payment not later than the 06/11/2023, failing which the said sum of Rs. 30,84,107/- (Rupees Thirty Lakh Eighty Four Thousand One Hundred and Seven only) will be recoverable from you as an arrear of land revenue.

**Details of assessed amount**

1. Amount of royalty payable	<u>30,84,107/-</u>
2. Amount already paid	-- Nil --
3. Net amount payable	<u>30,84,107/-</u>

  
Executive Engineer/ Rupnagar,  
Drainage cum Mining Division,  
WRD Punjab.

Seal of the Assessing Authority

No 8770-71

Date 03/10/2023

Place Rupnagar

Copy of the above is sent to concerned sub divisional officer (Rupnagar) with direction to ensure the delivery of this notice.

18

FORM 'S'  
[Sec rule 85(6)]  
DEMAND NOTICE

To:

Ceigal India Limited,  
A-898 Tagore Nagar,  
Distt. Ludhiana-141001,

In continuation to notice 7924-25 issued to you by registered post on the 11th day of September, 2023 you are hereby informed that total production of mineral during the month of September, 2023 has been finally determined as 4,82,613 CFT and accordingly royalty amounting to Rs. 28,47,417/- (Rupees Twenty Eight Lakh Forty Seven Thousand Four Hundred and Seventeen only).

You are hereby directed to pay the sum of Rs. 28,47,417/- (Rupees Twenty Eight Lakh Forty Seven Thousand Four Hundred and Seventeen only) as detailed below into the nearest Government Treasury on or before the 03/11/2023 and to produce before the under signed a copy of the relevant Treasury Challan as proof of payment not later than the 06/11/2023, failing which the said sum of Rs. 28,47,417/- (Rupees Twenty Eight Lakh Forty Seven Thousand Four Hundred and Seventeen only) will be recoverable from you as an arrear of land revenue.

Details of assessed amount

1. Amount of royalty payable	<u>28,47,417/-</u>
2. Amount already paid	-- Nil --
3. Net amount payable	<u>28,47,417/-</u>

  
Executive Engineer/ Rupnagar,  
Drainage cum Mining Division,  
WRD Punjab.

Seal of the Assessing Authority

No 8766-67

Date 03/10/2023

Place Rupnagar

Copy of the above is sent to concerned sub divisional officer (Rupnagar) with direction to ensure the delivery of this notice.

To

The Executive Engineer  
Punjab Pollution Control Board  
Rupnagar.

No. 1617 Dated 23/04/2024.

Subject: Original Application No 40/2024 Dated 09.04.2024

It is submitted that with regard to the above cited subject, the Hon'ble National Green Tribunal, New Delhi had issued directions in compliance of which The Ld. Deputy Commissioner, Rupnagar vide orders dated 19.4.2024 constituted a committee of various officers.

The undersigned as part of the said committee visited the mining site at village Pathreri Jattan Block Rupnagar today i.e. 23.04.2024. The allegations in the complaint did not mention anything about mining on Panchayati land but in the interest of justice, it was decided that any adjoining Panchayat land may also be got demarcated during the demarcation of the mining site.

Thereafter, the undersigned left the site and the officials of the office of the Block Development and Panchayat Officer, Rupnagar namely Harinder Singh Gill, S.D.O. (P.R.), Dilpreet Singh A.E (P.R.), Ranjit Singh Panchayat Secretary remained present on the site. It has been informed by these officials that the demarcation of the mining site has been done today afternoon by the team of revenue officials. The Gram Panchayat has no land at village Pathreri Jattan near to the mining site but the adjoining Gram Panchayat of village Pathreri Ranghran has Panchayati land near to the mining site. So the relevant Khasra numbers of the panchayat land at Parthreri Ranghran were seen from the latha (Map) of the village by the Kanungo and were included in the demarcation done today. The report of the demarcation is awaited.

The report is submitted to you for kind perusal.

  
D.D.P.O.  
Rupnagar

ਐਕਸੀਅਨ  
ਪੰਜਾਬ ਪਲਿਊਰਿਸ਼ਨ ਕੰਟਰੋਲ ਬੋਰਡ  
ਰੂਪਨਗਰ।

ਨੰ: 222 /ਫ.ਕ. ਮਿਤੀ 23/04/2024

ਵਿਸ਼ਾ: ਮਾਨਯੋਗ ਐਨ.ਜੀ.ਟੀ. ਵਿੱਚ O.A.40/2024 ਵਿੱਚ ਮੋਕਾ ਵਿਜਿਟ ਕਰਨ ਸਬੰਧੀ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਵਿਸ਼ਾ ਅੰਕਿਤ ਕੇਸ ਜੋ ਕਿ ਸ਼੍ਰੀਮਤੀ ਬਲਵਿੰਦਰ ਕੌਰ ਪਿੰਡ ਤੇ ਡਾਕਖਾਨਾ ਪਥਰੇਡੀ ਜੱਟਾ ਜ਼ਿਲਾ ਰੂਪਨਗਰ ਵੱਲੋਂ ਦਾਇਰ ਕੀਤਾ ਗਿਆ ਸੀ। ਜਿਸ ਸਬੰਧੀ ਮਾਨਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਰੂਪਨਗਰ ਜੀ ਵੱਲੋਂ ਗਠਿਤ ਕੀਤੀ ਗਈ ਕਮੇਟੀ, ਨਿਮਨਹਸਤਾਖਰ ਮਏ ਫੀਲਡ ਸਟਾਫ ਅਤੇ ਪਿੰਡ ਦੇ ਹੋਰ ਮੋਹਤਵਰ ਵਿਆਕਤੀਆ ਦੀ ਹਾਜ਼ਰੀ ਵਿੱਚ ਮਿਤੀ 23-04-24 ਨੂੰ ਮੋਕਾ ਮੁਲਾਹਜਾ ਕੀਤਾ ਗਿਆ। ਮੋਕਾ ਪਰ ਹਾਜ਼ਰੀਨ ਦੀ ਹਾਜ਼ਰੀ ਵਿੱਚ ਪੈਮਾਇਸ਼ ਕੀਤੀ ਗਈ ਜਿਸਤੋਂ ਪਾਇਆ ਗਿਆ ਕਿ ਨੰਬਰ ਖਸਰਾ 18//22/2(4-12)21//2/2(4-12) 21//9(8-0) 10/1(6-0)11(8-0) 22//15/2(2-0) ਜਿਸਦੀ ਮਾਲਕੀ ਬਚਿੱਤਰ ਸਿੰਘ ਅਮਨਪ੍ਰੀਤ ਸਿੰਘ ਪੁੱਤਰਾਨ ਜੀਤ ਸਿੰਘ ਆਦਿ ਦੀ ਹੈ। ਮਾਲਕੀ ਸਬੰਧੀ ਫਰਦ ਜਮਾਬੰਦੀ ਨਾਲ ਸ਼ਾਮਲ ਹੈ ਵਾ ਨੰਬਰ ਖਸਰਾ 18//23 (8-0) 24 (8-0) 25 (4-2) 21//3 (8-0) 4 (6-8) 8 (8-16)21//12(8-0)13(3-4) ਜਿਸਦੀ ਮਾਲਕੀ ਰਜਿੰਦਰ ਸਿੰਘ ਸਤਪਾਲ ਸਿੰਘ ਪੁੱਤਰਾਨ ਅਜੈਬ ਸਿੰਘ ਵਗੈਰਾ ਦੀ ਹੈ ਫਰਦ ਜਮਾਬੰਦੀ ਮਾਲਕੀ ਨਾਲ ਸ਼ਾਮਲ ਹੈ। ਉਪਰੋਕਤ ਨੰਬਰਾਨ ਖਸਰਾ ਵਿੱਚ ਮਾਈਨਿੰਗ ਮਹਿਕਮਾ ਮਾਈਨਿੰਗ ਵੱਲੋਂ ਦੱਸੇ ਰਕਬੇ ਵਿੱਚ ਪਾਈ ਗਈ ਹੈ। ਉਪਰੋਕਤ ਮਾਈਨਿੰਗ ਵਾਲੇ ਨੰਬਰਾਨ ਖਸਰਾ ਦੇ ਨਾਲ ਲਗਦੇ ਨੰਬਰ ਖਸਰਾਨ ਦੀ ਮਾਲਕੀ ਸਬੰਧੀ ਨਕਸ਼ਾ ਰਿਪੋਰਟ ਨਾਲ ਸ਼ਾਮਲ ਹੈ ਜੀ। ਫੀਲਡ ਸਟਾਫ ਦੀ ਵਿਸਥਾਰਪੂਰਵਕ ਰਿਪੋਰਟ ਨਾਲ ਸ਼ਾਮਲ ਕਰਕੇ ਆਪ ਜੀ ਨੂੰ ਅਗਲੇਰੀ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜੀ ਜਾਂਦੀ ਹੈ ਜੀ।

ਨੱਥ:-ਉਕਤ ਅਨੁਸਾਰ



ਤਹਿਸੀਲਦਾਰ  
ਰੂਪਨਗਰ।

ਪਿੱਠ ਅੰ: ਨੰ: /ਫ.ਕ. ਮਿਤੀ

ਇਸਦਾ ਇੱਕ ਉਤਾਰਾ ਸੇਵਾ ਵਿਖੇ ਮਾਨਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਰੂਪਨਗਰ ਜੀ ਨੂੰ ਉਨ੍ਹਾਂ ਦੇ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰ:1372-73/ਨ.ਸ.ਕ.-2 ਮਿਤੀ 22-04-24 ਦੇ ਸਬੰਧ ਵਿੱਚ ਸੂਚਨਾ ਅਤੇ ਅਗਲੇਰੀ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ ਜੀ।



ਤਹਿਸੀਲਦਾਰ  
ਰੂਪਨਗਰ।



**TRANSLATION FROM PUNJABI TO ENGLISH****OFFICE OF THE TEHSILDAR, RUPNAGAR**

To,

The X.En.,  
Punjab Pollution Control Board,  
Rupnagar.

No. /F.K. Dated:

Sub: Regarding spot visit in respect of O.A.40/2024 of Hon'ble N.G.T.

In concern with the above mentioned subject, it is being requested that the case mentioned under subject was filed by Smt. Balwinder Kaur of Village and Post office Pathreri Jattan, District Rupnagar. In respect of which, on dated 23/04/2024, in the presence of the committee formed by Hon'ble Deputy Commissioner Rupnagar, the undersigned along with field staff as well as other respectable persons of the village, the site was checked. The demarcation procedure was conducted on the spot, in the presence of present persons there, from which it is found that land comprised in Khasra No. 18//22/2 (4-12) 21//2/2 (4-12) 21//9 (8-0) 10/1 (6-0) 11 (8-0) 22//15/2 (2-0), which is owned by Bachittar Singh, Amanpreet Singh Sons of Jeet Singh Etc. The Fard Jamabandi regarding ownership is enclosed herewith and land comprised in Khasra No. 18//23 (8-0) 24 (8-0) 25 (4-2) 21//3 (8-0) 4 (6-8) 8 (8-16) 21//12 (8-0) 13 (3-4), which is owned by Rajinder Singh, Satpal Singh Sons of Ajain Singh Etc. Fard Jamabandi of ownership is enclosed herewith. Mining in the land comprised in above mentioned Khasra Numbers, is found as per the area informed by the department of mining. Map Report regarding the ownership of adjoining land of above mentioned mining site comprised in above mentioned Khasra Numbers is being enclosed herewith. The enclosed detailed report of field staff is being sent to yourself for further necessary action please.

Enclosed: As Above

*Sd/-*  
*Tehsildar,*  
*Rupnagar.*

Endorsement No. F.K. Dated:

A copy of the same is being forwarded in the service of Hon'ble Deputy Commissioner, Rupnagar, regarding its office letter No. 1372-73/N.S.K.-2, Dated 22-04-2024, for information and for further necessary action please.

*Tehsildar,*  
*Rupnagar.*  
*Initials*

**TRANSLATION FROM PUNJABI TO ENGLISH****Report of Demarcation**

On this day, in compliance of the orders passed by Hon'ble Deputy Commissioner, Rupnagar in respect of Mining, the spot of Village Pathreri Ranghran, H.B. No. 170, Tehsil and District Rupnagar is checked, list of persons is prepared who were present on the spot, which is enclosed herewith. On the spot, as per the oral orders passed by Hon'ble Deputy Commissioner, directions were passed to prepare the report in respect of demarcation of mining site, in compliance to the oral orders, the report is as per follows:-

In the presence of present persons on the spot, the measurement procedure is conducted by using the "JARIB", from which, it is found that land comprised in Khasra No. 18//22/2 (4-12) 21//2/2 (4-12) 21//9 (8-0) 10/1 (6-0) 11 (8-0) 22//15/2 (2-0), which is owned by Bachittar Singh, Amanpreet Singh Sons of Jeet Singh etc., fard jamabandi in respect of ownership is enclosed herewith and land comprised in Khasra No. 18//23 (8-0) 24 (8-0) 25 (4-2) 21//3 (8-0) 4 (6-8) 8 (8-16) 21//12 (8-0) 13 (3-4), which is owned by Rajinder Singh, Satpal Singh Sons of Ajaib Singh etc. , fard jamabandi of ownership is enclosed herewith. Mining in the land comprised in above mentioned Khasra Numbers, is found as per the area informed by the department of mining. Map Report regarding the ownership of adjoining land of above mentioned mining site comprised in above mentioned Khasra Numbers is being enclosed herewith. Report is immediately prepared and being presented.

Sd/- 23/4/2024.

Sd/- Satwant Singh  
S/o Dharam Singh

Sd/- Gurveer Singh  
S/o Gurdev Singh

Sd/- Daljit Kaur  
W/o Late Gurdev Singh

Sd/- Pavitter Singh  
S/o Satwant Singh

Sd/- Surmukh Singh  
S/o Charan Singh

Sd/- Jaswant Singh  
S/o Dharam Singh

Sd/- Sarbjeet Singh  
Drainage Cum Mining (JE)

Sd/- Mohinder Singh  
O/K, Bela, CKS

**TRANSLATION FROM PUNJABI TO ENGLISH**

On this day, in compliance of the orders passed by Hon'ble Deputy Commissioner, Rupnagar in respect of Mining, on dated 23/04/2023, the spot is checked, In the presence of concerned department on the spot and present persons on the spot, Mining Department checked the concerned site in respect of mining. Hon'ble Deputy Commissioner passed directions to prepare Demarcation Report on the spot, regarding which the Demarcation Report is prepared.

Sd/- 23/4/2024.

1. Department of Forests: Sd/- Mohinder Singh
2. Pollution Control Board: Sd/- Ravi Kumar 23/4/24
3. Department of Mining Nishant Sharma: Sd/- 23/04/2024 Xen.
4. Drainage Cum Mining, SDO: Sd/- 9803403808
5. Gurveer Singh S/o Gurdev Singh: Sd/-
6. Daljeet Kaur W/o Gurdev Singh: Sd/-
7. Dilbar Singh S/o Jarnail Singh: Sd/-
8. Satwant Singh : Sd/- Satwant Singh
9. Jaswant Singh S/o Dharam Singh: Sd/- Jaswant Singh
10. Circle Patwari: Sd/-, Patwar Circle, Pathreri Ranghran.
11. The Tehsildar, Rupnagar: Sd/-

TRANSLATION FROM PUNJABI TO ENGLISH

Ownership of Area Under Mining (Fard is enclosed herewith)		Ownership of Area adjoining to the area Under Mining (Fard is enclosed herewith)	
Khata No. 138/139  18//22/2 21//2/2 21//9 21//10/1 21//11	Jeet Singh Son of Mastu	Khata No. 47/47  18//18/2	Baljeet Singh S/o Labh Singh Etc.
Khata No. 156/157  18//23 24 25 21//3 4 8 12 13	Rajinder Singh Son of Ajaib Singh Etc.	48/48  18//18/1	Nasib Singh S/o Daulat Singh
140/141  22//15/2	Rachna Daughter of Bakhshi Etc.	69/69  18//16	Gurdev Singh S/o Arjan Singh
		139/140  18//19/1	Rachna Daughter of Bakhshi Etc.
		142/143  21//1 2/1 10/2 22//6	Pal Singh S/o Chuhar Singh Etc.
		156/157  18//17/2 21//19	Rajinder Singh S/o Ajaib Singh
		159/167  21//20 22//15/1 22//16	Gram Panchayat Etc.
		162/172  44	State Government

Mikhi daci  
Mikhi daci  
Mikhi daci

Mikhi daci

2000 21 2000 21 120



1	2	3	4	5	6	7	8
ਖੇਵਟ ਨੰ/ ਮਾਲ/ਪੇਰੀ ਨੰਬਰਦਾਰ	ਖੇਤੀ ਨੰਬਰ/ ਲਗਾਨ	ਮਾਲਕ ਦਾ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਕਾਜ਼ਬਦਾਰ ਦਾ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਮਿਲਦੀ ਦਾ ਮਾਪਨ	ਮੁੱਲਮਾ ਅਤੇ ਖਾਸਾ ਨੰਬਰ	ਰਕਬਾ ਅਤੇ ਡੀ ਡੀ ਕਿਸਮ	ਵਿਸ਼ੇਸ਼ ਟਿੱਪਣੀ
47: 46 ਕਲ 18.74 ਮਾਮ 11 7100 ਸਵਾਈ 7.03  (ਪੇਰੀ) (ਨੰਬਰਦਾਰ) ਬੰਦਗੀ ਵਿੱਚ	47	ਸ਼ਾਹ ਮੁਹੰਮਦ ਸਿੰਘ ਪੁੱਤਰ ਲਾਲ ਸਿੰਘ ਪੁੱਤਰ ਹਰਦੇ ਸਿੰਘ 1/2 ਹਿੱਸਾ ਸ਼ਾਹ ਮੁਹੰਮਦ ਸਿੰਘ ਪੁੱਤਰ ਬਲਦੀਤ ਸਿੰਘ ਪੁੱਤਰ ਲਾਲ ਸਿੰਘ 1/2 ਹਿੱਸਾ	ਸ਼ਾਹ ਮੁਹੰਮਦ	ਦਿਉਮਦਲ	8 // 21	1-13 (0-8-34.66) ਖਾਈ	ਮਿਲਦੀ ਨੰ 507 ਕਲੀ ਨੰ 157 ਦਿ. 29/1/2015
				ਦਿਉਮਦਲ	9 // 16/2	2-4 (0-11-12.89) ਖਾਈ	ਕਲੀ ਨੰਬਰ 854 ਦਿ. 29/01/2015 ਕਲੀ ਨੰਬਰ 8/21 ( 1-13 ) 9/11/2 ( 2-4 ) 9/23/2 ( 2-4 ) 9/24 ( 8-0 ) 9/25 ( 8-0 ) 18/5/2 ( 4-15 ) 18/8/2/2 ( 1-13 ) 18/13/1 ( 4-12 ) 18/18/2 ( 4-12 ) ਵਿੱਚ 9 ਰਕਬਾ ਦੀ ਰਕਬਾ 37-13 ਦਾ 1/2 ਹਿੱਸਾ ਕਰਕੇ 18-16 ਦਾ ਨਿਰ ਖਾਸਾ 14/4/2 ( 4-16 ) ਦਾ ਮਾਲਮ ਮਿਲਾ ਕੇ ਕਲੀ ਨੰਬਰ 23-12 ਵਲੋਂ ਕਰਕੇ ਸਿੱਧ ਪੁੱਤਰ ਲਾਲ ਸਿੰਘ ਬਲਦੀਤ ਸਿੰਘ ਕੁਮਾਰੀ ਕੈਥ ਕਰਕੇ ਕਾਲਪੁਰ ਡਾ. ਪਸ ਕਰਕੇ ਮੁਕਦਮ 8.75.000/- ਕੁਲੀ ਨੰਬਰ 100.000/- ( ਦਿੱਤ ਕਲੀ ਕੁਲੀ ) ਕੁਲੀ ਨੰਬਰ 9.75.000/- ਕੁਲੀ ( ਕੈਥ ਕਲੀ ਕੁਲੀ ) ਕੁਲੀ ਵਿੱਚ ਆਉਣ ਵਾਲੀ ਕੁਲੀ ਹੈ।
				ਦਿਉਮਦਲ	9 // 24	8-0 (0-40-46.86) ਖਾਈ	
				ਦਿਉਮਦਲ	9 // 25	8-0 (0-40-46.86) ਖਾਈ	
				ਦਿਉਮਦਲ	16 // 5/2	4-15 (0-24-2.82) ਖਾਈ	168 ਦਿ. 29/1/2015
				ਦਿਉਮਦਲ	18 // 8/2/2	1-13 (0-8-34.66) ਖਾਈ	ਕੁਲੀ ਨੰਬਰ 8/21 ( 1-13 ) 9/16/2 ( 2-4 ) 9/23/2 ( 2-4 ) 9/24 ( 8-0 ) 9/25 ( 8-0 ) 18/5/2 ( 4-15 ) 18/8/2/2 ( 1-13 ) 18/13/1 ( 4-12 ) 18/18/2 ( 4-12 ) ਵਿੱਚ 9 ਰਕਬਾ ਦੀ ਰਕਬਾ 37-13 ਦਾ 1/2 ਹਿੱਸਾ ਕਰਕੇ 18-16 ਵਲੋਂ ਕਰਕੇ ਸਿੱਧ ਪੁੱਤਰ ਬਲਦੀਤ ਸਿੰਘ ਕੁਮਾਰੀ ਕੈਥ ਕਰਕੇ ਕਾਲਪੁਰ ਡਾ. ਪਸ ਕਰਕੇ ਮੁਕਦਮ 6.85.000/- ( ਦਿੱਤ ਕਲੀ ਕੁਲੀ ) ਕੁਲੀ ਨੰਬਰ 1,00.000/- ( ਦਿੱਤ ਕਲੀ ਕੁਲੀ ) ਕੁਲੀ ਨੰਬਰ 7.85.000/- ( ਕੈਥ ਕਲੀ ਕੁਲੀ ) ਕੁਲੀ ਵਿੱਚ ਆਉਣ ਵਾਲੀ ਕੁਲੀ ਹੈ।
				ਦਿਉਮਦਲ	18 // 13/1	4-12 (0-23-26.94) ਖਾਈ	327 ਦਿ. 29/5/2018 ਕੁਲੀ ਨੰਬਰ 167 ਦਿ. 29/01/2015 ਦਾ ਕਰਕਾ ਦੀ ਹੈ ਕੁਲੀ ਹੈ
				ਕੁਲ	ਕਿ. 9	37-13 ( 1-90-45.52)	
				37 ਕਲਾ 13 ਮਰਦੀ (1 ਕੈਥ) 30 ਏਅਰ 45.52 (ਕਿ.ਮ) ਮਾਲਮ			585 ਦਿ. 29/5/2018
				37 ਕਲਾ 13 ਮਰਦੀ (1 ਕੈਥ) 30 ਏਅਰ 45.52 (ਕਿ.ਮ) ਕੁਲੀ			361 ਦਿ. 24/6/2014



1	2	3	4	5	6	7	8
ਕਿਸਮਤ ਨੰ / ਮਾਲ ਪੱਤੀ ਨਿਸ਼ਚਿਤਕਾਰ	ਖੇਤੀ ਨੰਬਰ	ਮਾਲਕ ਦਾ ਨਾਂ ਅਤੇ ਵਰਣਾ	ਕਾਮਰਕਾਰ ਦਾ ਨਾਂ ਅਤੇ ਵਰਣਾ	ਜਿਲਦੀ ਦਾ ਮਾਪਦ	ਮੌਜੂਦਾ ਅਤੇ ਮਾਲਕ ਨੰਬਰ	ਕਰਮ ਅਤੇ ਕੀ ਕੀ ਵਿਸਥਾ	ਵਿਸ਼ੇਸ਼ ਕਰਮ
138- 134 ਕਮ 30 54 ਕਮ 19 09 ਕਮ 11 45 ਪਿੰਡ (ਨਿਸ਼ਚਿਤਕਾਰ) ਮਹਾਨਗਰ ਸਿੰਘ	139	ਸ਼੍ਰੀਮਤੀ ਸਿੰਘ ਕੌਰ	ਮੁਕਾਬਲ	ਦਿਉਸਰੋਲ	8 // 11/2	6-13 (0-33-63 205) ਕਮੀ	<p>ਕਮੀ ਮਿਲਕਾਤ ਨੰ 580</p> <p>ਕਮੀ ਕਮੀ ਕਮੀ 04-03-22 ਕਮੀ 15-8-2022 ਕਮੀ ਕਮੀ ਕਮੀ</p> <p>ਕਮੀ ਕਮੀ ਕਮੀ 1/1 ਕਮੀ ਕਮੀ ਕਮੀ ਕਮੀ ਕਮੀ ਕਮੀ ਕਮੀ</p> <p>ਕਮੀ ਕਮੀ ਕਮੀ 1/2 ਕਮੀ ਕਮੀ ਕਮੀ ਕਮੀ ਕਮੀ ਕਮੀ ਕਮੀ</p> <p>ਕਮੀ 1/2 ਕਮੀ ਕਮੀ ਕਮੀ 1/2 (6-13) 2/2 (3-1) 3/2 (2-16)</p> <p>1/1 1/1 1/2 1/3 1/2 1/1 14/2 (4-18) 15/2 (2-13) 16/1 (4-18) 17/1 2/4</p> <p>12/1 1/1 1/1 4/1 18/2 2/2 (4-12) 21/2 2/2 (4-12) 9/18-0/10/1 16-0/11</p> <p>(8-0) ਕਮੀ ਕਮੀ ਕਮੀ ਕਮੀ ਕਮੀ ਕਮੀ ਕਮੀ</p>
				ਦਿਉਸਰੋਲ	8 // 20	3-1 (0-15-42 286) ਕਮੀ	
				ਦਿਉਸਰੋਲ	9 // 12/1/2	2-16 (0-14-16 40) ਕਮੀ	
				ਦਿਉਸਰੋਲ	9 // 13/1	4-12 (0-23-26 94) ਕਮੀ	
				ਦਿਉਸਰੋਲ	9 // 13/3	2-1 (0-10-37 01) ਕਮੀ	
				ਦਿਉਸਰੋਲ	9 // 14/2	4-18 (0-24-78 70) ਕਮੀ	
				ਦਿਉਸਰੋਲ	9 // 15/2	2-13 (0-13-40 52) ਕਮੀ	
				ਦਿਉਸਰੋਲ	9 // 16/1	4-18 (0-24-78 70) ਕਮੀ	
				ਦਿਉਸਰੋਲ	9 // 17/1	2-4 (0-11-12 89) ਕਮੀ	
				ਦਿਉਸਰੋਲ	12 // 7/1	1-4 (0-6-7 03) ਕਮੀ	
				ਦਿਉਸਰੋਲ	18 // 22/2	4-12 (0-23-26 94) ਕਮੀ	
				ਦਿਉਸਰੋਲ		4-12 (0-23-26 94) ਕਮੀ	
				ਦਿਉਸਰੋਲ	21 // 2/2	4-12 (0-23-26 94) ਕਮੀ	
				ਦਿਉਸਰੋਲ	21 // 9	8-0 (0-40-40 96) ਕਮੀ	

ਦਿੱਲੀ

2018

2019

ਪਿੰਡ

ਪਰਬੰਧੀ ਕੋਡ

ਰੈੱਡਕਾਰਡ ਨੰ

30

ਸ਼੍ਰੇਣੀ

ਕਾਰ

ਜਿਲਾ

ਮੁਕਾਮ

1	2	3	4	5	6	7	8
ਸ਼੍ਰੇਣੀ ਨੰ	ਮੁਕਾਮ ਨੰ	ਮੁਕਾਮ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਕਾਰ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਦਿਵਾਨੀ ਦਾ ਮਾਮਲਾ	ਦੀਵਾਨੀ ਨੰਬਰ	ਦੀਵਾਨੀ ਮੁਕਾਮ	ਵਿਕੇਂਦਰ ਨੰਬਰ
09	09	ਮੁਕਾਮ ਨੰ 09	ਮੁਕਾਮ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਦਿਵਾਨੀ ਦਾ ਮੁਕਾਮ	18	14	0-39-44 (17)
14	21	ਮੁਕਾਮ ਨੰ 14	ਮੁਕਾਮ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਦਿਵਾਨੀ ਦਾ ਮੁਕਾਮ	18	14	0-21-24 (50)
15	00	ਮੁਕਾਮ ਨੰ 15	ਮੁਕਾਮ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਦਿਵਾਨੀ ਦਾ ਮੁਕਾਮ	18	14	0-21-24 (50)
16	00	ਮੁਕਾਮ ਨੰ 16	ਮੁਕਾਮ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਦਿਵਾਨੀ ਦਾ ਮੁਕਾਮ	18	14	0-21-24 (50)
17	00	ਮੁਕਾਮ ਨੰ 17	ਮੁਕਾਮ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਦਿਵਾਨੀ ਦਾ ਮੁਕਾਮ	18	14	0-21-24 (50)
18	00	ਮੁਕਾਮ ਨੰ 18	ਮੁਕਾਮ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਦਿਵਾਨੀ ਦਾ ਮੁਕਾਮ	18	14	0-21-24 (50)
19	00	ਮੁਕਾਮ ਨੰ 19	ਮੁਕਾਮ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਦਿਵਾਨੀ ਦਾ ਮੁਕਾਮ	18	14	0-21-24 (50)
20	00	ਮੁਕਾਮ ਨੰ 20	ਮੁਕਾਮ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਦਿਵਾਨੀ ਦਾ ਮੁਕਾਮ	18	14	0-21-24 (50)
21	00	ਮੁਕਾਮ ਨੰ 21	ਮੁਕਾਮ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਦਿਵਾਨੀ ਦਾ ਮੁਕਾਮ	18	14	0-21-24 (50)
22	00	ਮੁਕਾਮ ਨੰ 22	ਮੁਕਾਮ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਦਿਵਾਨੀ ਦਾ ਮੁਕਾਮ	18	14	0-21-24 (50)
23	00	ਮੁਕਾਮ ਨੰ 23	ਮੁਕਾਮ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਦਿਵਾਨੀ ਦਾ ਮੁਕਾਮ	18	14	0-21-24 (50)
24	00	ਮੁਕਾਮ ਨੰ 24	ਮੁਕਾਮ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਦਿਵਾਨੀ ਦਾ ਮੁਕਾਮ	18	14	0-21-24 (50)
25	00	ਮੁਕਾਮ ਨੰ 25	ਮੁਕਾਮ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਦਿਵਾਨੀ ਦਾ ਮੁਕਾਮ	18	14	0-21-24 (50)
26	00	ਮੁਕਾਮ ਨੰ 26	ਮੁਕਾਮ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਦਿਵਾਨੀ ਦਾ ਮੁਕਾਮ	18	14	0-21-24 (50)
27	00	ਮੁਕਾਮ ਨੰ 27	ਮੁਕਾਮ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਦਿਵਾਨੀ ਦਾ ਮੁਕਾਮ	18	14	0-21-24 (50)
28	00	ਮੁਕਾਮ ਨੰ 28	ਮੁਕਾਮ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਦਿਵਾਨੀ ਦਾ ਮੁਕਾਮ	18	14	0-21-24 (50)
29	00	ਮੁਕਾਮ ਨੰ 29	ਮੁਕਾਮ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਦਿਵਾਨੀ ਦਾ ਮੁਕਾਮ	18	14	0-21-24 (50)
30	00	ਮੁਕਾਮ ਨੰ 30	ਮੁਕਾਮ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਦਿਵਾਨੀ ਦਾ ਮੁਕਾਮ	18	14	0-21-24 (50)

VALID FARE

18 / 14

1	2	3	4	5	6	7	8
ਖੇਡਾਂ ਨੰ	ਖੇਡਾਂ ਨੰ	ਮਾਲਕ ਦਾ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਸਮਾਂਗਾਰ ਦਾ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਸਿਧਾਂਤੀ ਦਾ ਮਾਪਦ	ਮਿਤਰ ਅਤੇ ਮਾਪਦ ਨੰਬਰ	ਮਾਪਦ ਅਤੇ ਵੇਰਵੇ	ਕਿਸਮ ਅਤੇ
139-135	140	ਮਾਲਕ ਦਾ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਸਮਾਂਗਾਰ ਦਾ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਮਿਤਰੀ ਦਾ ਮਾਪਦ	17 // 6	1-10 (0-37-93)	ਕਿਸਮ ਅਤੇ
14-23-20		14-25 ਮਿਤ		ਮਿਤਰੀ ਦਾ ਮਾਪਦ	17 // 7	2-19 (0-14-92)	ਕਿਸਮ ਅਤੇ
14-50-30		14-45 ਮਿਤ		ਮਿਤਰੀ ਦਾ ਮਾਪਦ	17 // 14/1	4-11 (0-23-19)	ਕਿਸਮ ਅਤੇ
ਮਾਪਦ 8-70		ਮਾਲਕ ਦਾ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਸਮਾਂਗਾਰ ਦਾ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਮਿਤਰੀ ਦਾ ਮਾਪਦ	17 // 15/1	7-0 (0-35-41)	ਕਿਸਮ ਅਤੇ
(14-2)					18 // 10/1	0-10 (0-3-29)	ਕਿਸਮ ਅਤੇ
(14-2) 1					18 // 10/2	2-11 (0-12-99)	ਕਿਸਮ ਅਤੇ
ਮਾਲਕ ਦਾ ਨਾਂ ਅਤੇ ਵੇਰਵਾ					18 // 11	8-0 (0-40-46)	ਕਿਸਮ ਅਤੇ
					18 // 12	8-0 (0-40-46)	ਕਿਸਮ ਅਤੇ
					18 // 15/1	7-2 (0-35-91)	ਕਿਸਮ ਅਤੇ
					ਮਿਤ 9	48-8 (2-4-32)	ਕਿਸਮ ਅਤੇ
					47 ਕਲਮ 13 ਮਾਲਕ	0 ਕਲਮ 13 ਮਾਲਕ	
					(2 ਕਲਮ 4.09)	(0 ਕਲਮ 3 ਮਾਲਕ 28.5)	
					47 ਕਲਮ 13 ਮਾਲਕ	0 ਕਲਮ 13 ਮਾਲਕ	
					(2 ਕਲਮ 4.09)	(0 ਕਲਮ 3 ਮਾਲਕ 28.5)	
	143		ਮਾਲਕ ਦਾ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਮਿਤਰੀ ਦਾ ਮਾਪਦ	9 // 15/1	5-7 (0-27-64)	ਕਿਸਮ ਅਤੇ
							585







1	2	3	4	5	6	7	8
ਖੇਡ ਨੰ	ਖੇਡ ਨੰ	ਮਾਲਕ ਦਾ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਕਾਮਰਕਾਰ ਦਾ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਸਿੱਧਾਂਤੀ ਦਾ ਸਾਧਨ	ਮੁੱਲ ਅਤੇ ਪਾਸਾ ਨੰਬਰ	ਤਕਰੀਬੀ ਕੋਈ ਵਿਸ਼ੇਸ਼	ਵਿਸ਼ੇਸ਼ ਕਾਰਨ
142/ 138	ਖੇਡ ਨੰ	ਮਾਲਕ ਦਾ ਨਾਂ ਅਤੇ ਵੇਰਵਾ ਮਾਲਕ ਦਾ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਕਾਮਰਕਾਰ ਦਾ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਟਿਊਬਵੈਲ	10 // 41/17	2-8 (0-12-14 06)	ਵਿਸ਼ੇਸ਼ ਕਾਰਨ ਵਿਸ਼ੇਸ਼ ਕਾਰਨ ਵਿਸ਼ੇਸ਼ ਕਾਰਨ ਵਿਸ਼ੇਸ਼ ਕਾਰਨ ਵਿਸ਼ੇਸ਼ ਕਾਰਨ ਵਿਸ਼ੇਸ਼ ਕਾਰਨ ਵਿਸ਼ੇਸ਼ ਕਾਰਨ ਵਿਸ਼ੇਸ਼ ਕਾਰਨ ਵਿਸ਼ੇਸ਼ ਕਾਰਨ ਵਿਸ਼ੇਸ਼ ਕਾਰਨ
ਕਸ 39 22	ਖੇਡ ਨੰ			ਟਿਊਬਵੈਲ	10 // 5/1	5-7 (0-27-8 34)	
ਮਸ 24 5100	ਖੇਡ ਨੰ			ਟਿਊਬਵੈਲ	17 // 14/2	3-0 (0-15-17 57)	
ਪਦਾਣੀ 14 71	ਖੇਡ ਨੰ			ਟਿਊਬਵੈਲ	17 // 15/2	1-0 (0-5-6 86)	
(ਪੇਟੀ)	ਖੇਡ ਨੰ			ਟਿਊਬਵੈਲ	17 // 16/1	8-4 (0-28-30 48)	
(ਨਿਰਦੇਸ਼)	ਖੇਡ ਨੰ			ਟਿਊਬਵੈਲ	17 // 17/1	2-13 (0-13-40 52)	
ਮਾਲਕੀਤ ਸਿੱਧੀ	ਖੇਡ ਨੰ			ਟਿਊਬਵੈਲ	17 // 25/2	5-16 (0-29-33 97)	
	ਖੇਡ ਨੰ			ਟਿਊਬਵੈਲ	17 // 26	2-13 (0-13-40 52)	
	ਖੇਡ ਨੰ			ਟਿਊਬਵੈਲ	18 // 18/2	0-17 (0-4-29 98)	
	ਖੇਡ ਨੰ			ਟਿਊਬਵੈਲ	18 // 20/2	5-11 (0-28-7 51)	
	ਖੇਡ ਨੰ	ਟਿਊਬਵੈਲ	18 // 21	8-0 (0-40-48 86)			
	ਖੇਡ ਨੰ	ਟਿਊਬਵੈਲ	18 // 23/1	3-8 (0-17-19 91)			
	ਖੇਡ ਨੰ	ਟਿਊਬਵੈਲ	21 // 1	8-0 (0-40-48 86)			
	ਖੇਡ ਨੰ	ਟਿਊਬਵੈਲ	21 // 2/1	3-8 (0-17-19 91)			





1	2	3	4	5	6	7	8																												
ਖੇਡ ਨੰ./ ਮਾਲ/ਪੱਤੀ/ ਨੰਬਰਦਾਰ	ਖੇਡ ਨੰ./ ਨੰਬਰ/ ਲਗਾਨ	ਮਾਲਕ ਦਾ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਕਾਸ਼ਤਕਾਰ ਦਾ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਸਿੰਚਾਈ ਦਾ ਸਾਧਨ	ਮੁੱਲ ਦਾ ਅਤੇ ਖਸਰਾ ਨੰਬਰ	ਰਕਬਾ ਅਤੇ ਫੋ ਦੀ ਕਿਸਮ	ਵਿਸ਼ੇਸ਼ ਕਥਨ																												
VALID FARD																																			
156/ 151 ਕਲ 26.72 ਮਾਲ 16 7000 ਸਵਾਮੀ 10.02 (ਪੱਤੀ) (ਨੰਬਰਦਾਰ ) ਸਰਬਜੀਤ ਸਿੰਘ	157	ਰਾਮਚੰਦਰ ਸਿੰਘ ਪੁੱਤਰ ਅਨੀਬ ਸਿੰਘ ਪੁੱਤਰ ਰਾਮ ਕ੍ਰਿਸ਼ਨ 82/1623 ਜਿੰਮਾ ਸਤਪਾਲ ਸਿੰਘ ਪੁੱਤਰ ਅਨੀਬ ਸਿੰਘ ਪੁੱਤਰ ਰਾਮ ਕ੍ਰਿਸ਼ਨ 82/1623 ਜਿੰਮਾ ਪ੍ਰੀਤਮ ਸਿੰਘ ਪੁੱਤਰ ਰਾਮ ਕ੍ਰਿਸ਼ਨ ਪੁੱਤਰ ਡੋਕੀ ਰਾਮ 433/2164 ਜਿੰਮਾ ਸੁਖਿੰਦਰ ਸਿੰਘ ਪੁੱਤਰ ਰਾਮ ਕ੍ਰਿਸ਼ਨ ਪੁੱਤਰ ਡੋਕੀ ਰਾਮ 433/2164 ਜਿੰਮਾ ਜਸਵੰਤ ਕੌਰ ਵਿਧਵਾ ਅਨੀਬ ਸਿੰਘ ਪੁੱਤਰ ਰਾਮ ਕ੍ਰਿਸ਼ਨ 160/1623 ਜਿੰਮਾ ਅਮਰਜੀਤ ਕੌਰ ਵਿਧਵਾ ਮਹਿੰਦਰ ਸਿੰਘ ਪੁੱਤਰ ਰਾਮ ਕ੍ਰਿਸ਼ਨ 433/6492 ਜਿੰਮਾ ਗੁਰਮੀਤ ਸਿੰਘ ਪੁੱਤਰ ਮਹਿੰਦਰ ਸਿੰਘ ਪੁੱਤਰ ਰਾਮ ਕ੍ਰਿਸ਼ਨ 433/6492 ਜਿੰਮਾ ਰਾਮਚੰਦਰ ਸਿੰਘ ਪੁੱਤਰ ਅਨੀਬ ਸਿੰਘ ਪੁੱਤਰ ਰਾਮ ਕ੍ਰਿਸ਼ਨ 433/2164 ਜਿੰਮਾ ਹਰਦੀਪ ਕੌਰ ਪੁੱਤਰੀ ਮਹਿੰਦਰ ਸਿੰਘ ਪੁੱਤਰ ਰਾਮ ਕ੍ਰਿਸ਼ਨ 433/6492 ਜਿੰਮਾ	ਮੁਦਰਾਗਰ ਦਾ ਮਕਾਮ ਮਾਲਕਾਨ	ਦਿਉਸਵੇਲ	9 // 3/1	5-4 (0-28-30.46) ਚਾਹੀ	ਦਿਉਸਵੇਲ	9 // 8/2	5-4 (0-28-30.46) ਚਾਹੀ	ਦਿਉਸਵੇਲ	9 // 9	8-0 (0-40-48.86) ਚਾਹੀ	<del>18 // 17/2</del> <del>7-13-10-13</del> <del>40-52</del>	ਦਿਉਸਵੇਲ		2-11 (0-12-89.94) ਚਾਹੀ		0-2 (0-0-50.59) ਕੈਰ- ਮਸ਼ੀਨ ਮਕਾਨ ਦਾ ਦਿਉਸਵੇਲ	ਦਿਉਸਵੇਲ	<del>18 // 23</del>	8-0 (0-40-48.86) ਚਾਹੀ	<del>18 // 24</del>	8-0 (0-40- 48.86)	ਦਿਉਸਵੇਲ		7-18 (0-39.96.27) ਚਾਹੀ		0-2 (0-0-50.59) ਕੈਰ- ਮਸ਼ੀਨ ਮਕਾਨ ਦਾ ਦਿਉਸਵੇਲ	ਦਿਉਸਵੇਲ	18 // 25	4-2 (0-20.7.01) ਚਾਹੀ	ਦਿਉਸਵੇਲ	21 // 3	8-0 (0-40.48.86) ਚਾਹੀ	

ਜਿਲਾ ਗੁਰਮੁਕਤ ਸਿੰਘ 9/12/2023 ਤੱਕ ਮਾਲਕਾਨ ਰਾਮਚੰਦਰ ਕਾਸ਼ਤਕਾਰ ਅਨੀਬ ਸਿੰਘ  
10/1/21 (1-13), 10/5/11 (0-5), ਫਿਰ 2 ਤੁਰਾਣੀ 1-18 ਆ 1/1 ਫਿਰ 2  
ਜਾ ਤਿ ਸਬੰਧੀ ਕਸੂਸਤ ਮੁਕਾਮ ਮਾਲਕਾਨ ਕੌਰ 10/4/2/2 (0-14), 10/5/1/2 (5-2)  
ਤਹਿਸੀਲ ਮੁਦਰਾਗਰ ਜਿੰਮਾ ਵਿਕਾਸ ਖੇਤਰ Q ਨੰ



1	2	3	4	5	6	7	8
ਖੇਤ ਨੰ	ਖੇਤ ਨੰ	ਮਾਲਕ ਦਾ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਬਾਸਤਕਾਰ ਦਾ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਸਿੰਚਾਈ ਦਾ ਸਾਧਨ	ਪ੍ਰਿੰਸਾ ਅਤੇ ਮਸਰ ਨੰਬਰ	ਰਕਬਾ ਅਤੇ ਫੀ ਦੀ ਕਿਸਮ	ਵਿਸੇਸ ਕਥਨ
159- 154	167	ਸ਼੍ਰੀ ਮਹਿੰਦਰ 211-217 ਨਿੰਮ ਕੰਟਰੋਲ ਸਿੰਘ ਪੰਚ ਸੀਕਿੰਗ ਸਿੰਘ ਪੁੰਡਰ ਪਾਪਤ ਸੰਬ 20217 ਨਿੰਮ ਸ਼੍ਰੀ ਸਿੰਘ ਪੰਚਰ ਗੁਰੂ ਸਿੰਘ ਪੁੰਡਰ ਸਿੰਘ 20217 ਨਿੰਮ	ਮਹਿੰਦਰ ਪਾਪਤ		8 // 39	5-9 (0-2-27-64) ਬੰਦਰ ਕਦੀ	
					8 // 41	5-2 (0-25-7-21) ਬੰਦਰ ਕਦੀ	
					8 // 71	1-11 (0-7-94-36) ਬੰਦਰ ਕਦੀ	
					15 // 172	0-19 (0-4-80-56) ਬੰਦਰ ਕਦੀ	
					21 // 20	4-21 (0-38-9-22) ਬੰਦਰ ਕਦੀ	
					21 // 21	4-7 (0-22-0-48) ਬੰਦਰ ਕਦੀ	
					22 // 1	7-18 (0-39-96-27) ਬੰਦਰ ਕਦੀ ਸਰੂਪ ਗੋਰਪੁੰਡ	
					22 // 10	4-7 (0-22-0-48) ਬੰਦਰ ਕਦੀ	
					22 // 11	7-10 (0-37-93-93) ਬੰਦਰ ਕਦੀ	
					22 // 12	8-0 (0-40-46-86) ਬੰਦਰ ਕਦੀ	
					22 // 13	8-0 (0-40-46-86) ਬੰਦਰ ਕਦੀ	
					22 // 11	8-0 (0-40-46-86) ਬੰਦਰ ਕਦੀ	
					22 // 15	8-12 (0-23-22-80) ਬੰਦਰ ਕਦੀ	
					22 // 16	8-9 (0-47-80-35) ਬੰਦਰ ਕਦੀ	



1	2	3	4	5	6	7	8
ਖੰਡ ਨੰ	ਖੇਤੀ ਨੰਬਰ	ਮਾਲਕ ਦਾ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਕਾਮਰਕਰ ਦਾ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਸਿੰਗਲੀ ਦਾ ਸਾਧਨ	ਮੁਕੰਮਲ ਅਤੇ ਮਾਲਕ ਨੰਬਰ	ਮੁਕੰਮਲ ਅਤੇ ਕੀਮਤ	ਵਿਵਰਨ ਵਧਣ
	168		ਸੋਮ ਸਿੰਘ ਪੰਚ ਪੈਦਾ ਸਿੰਘ ਕੀਮਤ 11		17 // 21/2	4-5 (0-21-43/89) ਕਮਰੀ	
					17 // 22	5-11 (0-28-7/51) ਕਮਰੀ	
					22 // 2	8-0 (0-40-46/86) ਕਮਰੀ	
					22 // 3	8-0 (0-40-46/86) ਕਮਰੀ	
				ਦਿਉਸਰੋ	22 // 4/2	1-11 (0-7-84/81) ਕਮਰੀ	
					22 // 7	8-0 (0-40-46/86) ਕਮਰੀ	
					22 // 8	8-0 (0-40-46/86) ਕਮਰੀ	
					22 // 9	8-0 (0-40-46/86) ਕਮਰੀ	
					ਕੁਲ	ਕਿਸ 8 51-7 (2-39-75.76)	
				1 ਕਮਰੀ 11 ਮਕਾਮ	49 ਕਮਰੀ 18 ਮਕਾਮ		
				(0 ਕਮਰੀ/2 ਮਕਾਮ 84.08)	(2 ਕਮਰੀ/51 ਮਕਾਮ 21.88)		
				1 ਕਮਰੀ 11 ਮਕਾਮ	4 ਕਮਰੀ 5 ਮਕਾਮ		
				(0 ਕਮਰੀ/2 ਮਕਾਮ 84.08)	(0 ਕਮਰੀ/21 ਮਕਾਮ 10.39)		
					45 ਕਮਰੀ 11 ਮਕਾਮ		
					(2 ਕਮਰੀ/30 ਮਕਾਮ 11.79)		
ਮਿਸ਼ਨ ਵਿੱਚ	29	ਕੁਲ 153 ਕਮਰੀ 1 ਮਕਾਮ (7 ਕਮਰੀ/8 ਮਕਾਮ)	74 ਕਮਰੀ 21.42	ਮਿਸ਼ਨ 1 ਕਮਰੀ 1 ਮਕਾਮ (0 ਕਮਰੀ/7 ਮਕਾਮ 84.08)	1 ਕਮਰੀ 11 ਮਕਾਮ (0 ਕਮਰੀ/7 ਮਕਾਮ 84.08)		ਕਮਰੀ
ਕਿਸਮਤਕਰਮ ਵਿੱਚ	151 ਕਮਰੀ	10 ਮਕਾਮ (7 ਕਮਰੀ/8 ਮਕਾਮ 86 ਕਮਰੀ 37.34)		ਮਿਸ਼ਨ 20			

*Handwritten signature*

ਸਮਾਂ 2018 2019 ਪਿੰਡ

ਮਾਮਲੇ ਦੀ ਸੰਖਿਆ

ਕੋਚਰਾਸ ਨੰ:

170 ਸਿਹੀਲ

ਕੋਚ

ਜ਼ਿਲਾ

1	2	3	4	5	6	7	8
ਬੇਡ ਨੰ	ਖਤੋਲੀ ਨੰਬਰ/ਲਗਾਨ	ਮਾਲਕ ਦਾ ਨਾਂ ਅਤੇ ਚੋਰਾ	ਕਾਮਰੇਡਰ ਦਾ ਨਾਂ ਅਤੇ ਚੋਰਾ	ਸਿਹੀਲੀ ਦਾ ਮਾਪਦ	ਮੁੱਲ ਅਤੇ ਮਾਮਲਾ ਨੰਬਰ	ਸਕਰਾ ਅਤੇ ਭੰਡੀ ਵਿਸ਼ੇਸ਼	ਵਿਸ਼ੇਸ਼ ਖਰਚ
					22 // 17	1.15 (0-29-41 89) ਮੁੱਲ ਕਰੀ	
					22 // 18	4.5 (0-31-61 81) ਮੁੱਲ ਕਰੀ	
					22 // 19	4.0 (0-20-23 43) ਮੁੱਲ ਕਰੀ	
					23 // 52	1.4 (0-67 03) ਮੁੱਲ ਕਰੀ	
					23 // 15	0.7 (0-1-77 05) ਮੁੱਲ ਕਰੀ	
					57	1.5 (0-8-32 22) ਮੁੱਲ ਕਰੀ	
					59	2.2 (0-10-62 30) ਮੁੱਲ ਕਰੀ	
				ਕੁਲ	871 21	101.14 6-14-45.66	
					101	ਮੁੱਲ 14 ਕਰੀ (5-1-14 25) ਮੁੱਲ ਕਰੀ	45.66
					3	ਮੁੱਲ 7 ਕਰੀ (0-1-16 25) ਮੁੱਲ ਕਰੀ	94.62
					7	ਮੁੱਲ 18 ਕਰੀ (0-1-39 25) ਮੁੱਲ ਕਰੀ	96.27
					14	ਮੁੱਲ 21 ਕਰੀ (0-1-21 25) ਮੁੱਲ ਕਰੀ	21.00
					0	ਮੁੱਲ 19 ਕਰੀ (0-1-14 25) ਮੁੱਲ ਕਰੀ	19.00

VALID FARE



1	2	3	4	5	6	7	8
ਪ੍ਰਕਾਰ ਨੰ	ਸੰਖਿਆ	ਮਾਲਕ ਦਾ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਕਾਮਾਂਕਰ ਦਾ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਮਿਲਾਪੀ ਦਾ ਨਾਂ	ਮੁੱਲ ਅਤੇ ਮਾਤਰਾ	ਕਮਾਈ ਅਤੇ ਖੋਲੀ	ਕਿਸਮ
140	136	ਮਾਲਕ ਦਾ ਨਾਂ ਅਤੇ ਵੇਰਵਾ ਮਾਲਕ ਦਾ ਨਾਂ ਅਤੇ ਵੇਰਵਾ ਮਾਲਕ ਦਾ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਕਾਮਾਂਕਰ ਦਾ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਮਿਲਾਪੀ ਦਾ ਨਾਂ	ਮੁੱਲ ਅਤੇ ਮਾਤਰਾ	ਕਮਾਈ ਅਤੇ ਖੋਲੀ	ਕਿਸਮ
11	111			ਮਾਲਕ ਦਾ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਮੁੱਲ ਅਤੇ ਮਾਤਰਾ	ਕਮਾਈ ਅਤੇ ਖੋਲੀ	ਕਿਸਮ
11	111			ਮੁੱਲ ਅਤੇ ਮਾਤਰਾ	ਮੁੱਲ ਅਤੇ ਮਾਤਰਾ	ਕਮਾਈ ਅਤੇ ਖੋਲੀ	ਕਿਸਮ
11	111			ਮੁੱਲ ਅਤੇ ਮਾਤਰਾ	ਮੁੱਲ ਅਤੇ ਮਾਤਰਾ	ਕਮਾਈ ਅਤੇ ਖੋਲੀ	ਕਿਸਮ
11	111			ਮੁੱਲ ਅਤੇ ਮਾਤਰਾ	ਮੁੱਲ ਅਤੇ ਮਾਤਰਾ	ਕਮਾਈ ਅਤੇ ਖੋਲੀ	ਕਿਸਮ
11	111			ਮੁੱਲ ਅਤੇ ਮਾਤਰਾ	ਮੁੱਲ ਅਤੇ ਮਾਤਰਾ	ਕਮਾਈ ਅਤੇ ਖੋਲੀ	ਕਿਸਮ
11	111			ਮੁੱਲ ਅਤੇ ਮਾਤਰਾ	ਮੁੱਲ ਅਤੇ ਮਾਤਰਾ	ਕਮਾਈ ਅਤੇ ਖੋਲੀ	ਕਿਸਮ

46

Government of Punjab  
Forest and Wild life Conservation Department, Punjab,  
O/o Divisional Forest Officer, Roopnagar.  
E-Mail id: [dforupar@gmail.com](mailto:dforupar@gmail.com)  
PhoneNo: 01881-222231

To,

Executive Engineer,  
Punjab Pollution Control Board  
Rupnagar

No. 904

Dated. 24-04-2024

Subject:-

Regarding Joint Visit of the Site of OA No. 40/2024  
titled as Balwinder Kaur V/S State of Punjab and Others.

Reference:-

Deputy Commissioner, Rupnagar Office Order Letter  
No.3540-49 A.D.R.A-3 Dated 19.04.2024.

With reference to the letter under reference and on the above cited subject, it is submitted that the Forest Range Officer, Chamkaur Sahib has reported vide his letter No. 18 dated 23.04.2024 that the site visit was conducted with staff. The committee formed by Hon'ble Deputy Commissioner Rupnagar conducted joint visit of the site in the presence of the officials of the committee members, field staff and prominent persons of the village. The demarcation of the place where the mining has taken place was done by the employees of the revenue department. After demarcation it was told by the officials of the Revenue Department that the land in which mining has taken place falls in the Village of Pathreri Rabgran, Hadbast No. 170, Khasra no. 18//22/2 (4-12), 21//2/2 (4-12), 21//9(8-0), 10/1(6-0), 11(8-0), 22//15/2(2-0) owned by Bachitar Singh, Amanpreet Singh S/o Jeet Singh and Khasra No 18//23(8-0), 24(8-0), 25(4-2), 21//3(8-0), 4(6-8), 8(8-16), 21//12(8-0) 13(3-4) is owned by Rajinder Singh, Satpal Singh S/o Ajaib Singh etc. It has been told by the mining department on the spot that this mining occurred in the mentioned Khasra Numbers. The area of forest strip falls besides this area which is in safe situation. There has been no damage to the forest area and trees. The report is hereby sent to you for your kind information and further necessary action.

Encl: As above

Divisional Forest Officer,  
Rupnagar.

**Endst. No.****Dated.**

A copy of the above is forwarded to the following for information and necessary action:-

1. Deputy Commissioner, Rupnagar .
2. The Forest Range Officer Chamkaur Sahib is hereby directed in reference to his letter No. 18 dated 23.04.2024 that no violation of any kind should occurred in the protected forest area. If any violation is found concerned R.O & Staff will be responsible personally.

1  
Divisional Forest Officer,  
Rupnagar.

ਪੰਜਾਬ ਸਰਕਾਰ

ਵਣ ਅਤੇ ਜੰਗਲੀ ਜੀਵ ਸੁਰੱਖਿਆ ਵਿਭਾਗ, ਪੰਜਾਬ

ਦਫਤਰ: ਵਣ ਮੰਡਲ ਅਫਸਰ, ਰੂਪਨਗਰ।

E-Mail id : [dforupar@gmail.com](mailto:dforupar@gmail.com)

Phone No : 01881-222231

ਸੇਵਾ ਵਿਖੇ,

ਵਾਤਾਵਰਣ ਇੰਜੀਨੀਅਰ,

ਪੀ.ਪੀ.ਸੀ.ਬੀ., ਰੂਪਨਗਰ।

ਨੰਬਰ: 868 ਮਿਤੀ: 23-4-24

ਵਿਸ਼ਾ:- ਸਾਈਟ ਦੀ ਜੁਆਇੰਟ ਵਿਜਿਟ ਕਰਨ ਸਬੰਧੀ।

ਹਵਾਲਾ ਮਾਨਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਰੂਪਨਗਰ ਜੀ ਦੇ ਦਫਤਰੀ ਹੁਕਮ ਪਿੱਠ ਅੰਕਟ ਨੰਬਰ 3540-49  
ਏ.ਡੀ.ਆਰ.ਏ-3 ਮਿਤੀ 19-4-2024

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਅਤੇ ਹਵਾਲੇ ਅਧੀਨ ਪੱਤਰ ਦੇ ਸਬੰਧ ਵਿੱਚ ਆਪ ਨੂੰ ਲਿਖਿਆ ਜਾਦਾ ਹੈ ਕਿ ਵਣ ਰੇਜ਼ ਅਫਸਰ ਸ੍ਰੀ ਚਮਕੌਰ ਸਾਹਿਬ ਨੇ ਅਪਣੇ ਪੱਤਰ ਨੰਬਰ 18 ਮਿਤੀ 23-4-2024 ਰਾਹੀਂ ਰਿਪੋਰਟ ਕੀਤੀ ਹੈ ਕਿ ਮਿਤੀ 23-4-2024 ਨੂੰ ਸਬੰਧਤ ਸਾਈਟ ਦਾ ਮੌਕਾ ਚੈਕ ਕੀਤਾ ਗਿਆ ਅਤੇ ਮਾਨਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਰੂਪਨਗਰ ਜੀ ਵੱਲੋਂ ਗਠਿਤ ਕੀਤੀ ਗਈ ਕਮੇਟੀ, ਵੀਲਡ ਸਟਾਫ ਅਤੇ ਪਿੰਡ ਦੇ ਮੋਹਤਵ ਵਿਅਕਤੀਆਂ ਦੀ ਹਾਜ਼ਰੀ ਵਿੱਚ ਮੌਕੇ ਪਰ ਹਾਜ਼ਰੀਨ ਦੀ ਹਾਜ਼ਰੀ ਵਿੱਚ (ਜਿਸ ਥਾਂ ਤੇ ਮਾਈਨਿੰਗ ਹੋਈ ਹੈ) ਦੀ ਪੈਮਾਇਸ਼ ( ਨਿਸ਼ਾਨਦੇਹੀ) ਮਾਲ ਵਿਭਾਗ ਦੇ ਕ੍ਰਮਚਾਰੀਆ ਵੱਲੋਂ ਕੀਤੀ ਗਈ। ਪੈਮਾਇਸ਼ ਕਰਨ ਉਪਰੰਤ ਮਾਲ ਵਿਭਾਗ ਦੇ ਅਧਿਕਾਰੀ ਕ੍ਰਮਚਾਰੀਆ ਵੱਲੋਂ ਦੱਸਿਆ ਗਿਆ ਕਿ ਜਿਸ ਰਕਬੇ ਵਿੱਚ ਮਾਈਨਿੰਗ ਹੋਈ ਹੈ ਇਹ ਜਮੀਨ ਪਿੰਡ ਪਥਰੇਡੀ ਰੰਗਤਾਂ ਹਦਬਸਤ ਨੰਬਰ 170 ਦੇ ਖਸਰਾ ਨੰਬਰ 18//22/2 (4-12), 21//2/2 (4-12), 21//9 (8-0), 10/1(6-0), 11 (8-0), 22//15/2 (2-0) ਜਿਸ ਦੀ ਮਾਲਕੀ ਬਚਿੱਤਰ ਸਿੰਘ, ਅਮਨਪ੍ਰੀਤ ਸਿੰਘ ਪੁੱਤਰਾਨ ਜੀਤ ਸਿੰਘ ਆਦਿ ਦੀ ਹੈ, ਵਾ ਨੰਬਰ ਖਸਰਾ ਨੰਬਰ 18//23 (8-0), 24 (8-0), 25 (4-2), 21//3 (8-0), 4 (6-8), 8 (8-16), 21//12 (8-0), 13 (3-4) ਜਿਸਦੀ ਮਾਲਕੀ ਰਜਿੰਦਰ ਸਿੰਘ, ਸਤਪਾਲ ਸਿੰਘ ਪੁੱਤਰਾਨ ਅਜੇਬ ਸਿੰਘ ਵਗੈਰਾ ਦੀ ਹੈ, ਮਾਈਨਿੰਗ ਵਿਭਾਗ ਵੱਲੋਂ ਵੀ ਮੌਕੇ ਤੇ ਇਹ ਹੀ ਦੱਸਿਆ ਗਿਆ ਕਿ ਇਹ ਮਾਈਨਿੰਗ ਉਪਰੋਕਤ ਨੰਬਰ ਖਸਰਾ ਵਿੱਚ ਹੋਈ ਹੈ। ਇਸ ਰਕਬੇ ਦੇ ਨਾਲ ਵਣ ਵਿਭਾਗ ਦਾ ਰਕਬਾ ਲੱਗਦਾ ਹੈ, ਜੋ ਕਿ ਬਿਲਕੁਲ ਸਹੀ ਸਥਿਤੀ ਵਿੱਚ ਹੈ। ਕਿਸੇ ਵੀ ਕਿਸਮ ਦਾ ਵਣ ਸਪੱਤੀ/ਰੁੱਖਾਂ ਦਾ ਕੋਈ ਵੀ ਨੁਕਸਾਨ ਨਹੀਂ ਹੋਇਆ ਹੈ। ਰਿਪੋਰਟ ਆਪ ਜੀ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਅਗਲੇਰੀ ਯੋਗ ਕਾਰਵਾਈ ਹਿੱਤ ਪੇਸ਼ ਹੈ ਜੀ।

ਸਹਿਪੱਤਰ ਉਪਰੋਕਤ ਅਨੁਸਾਰ

  
ਵਣ ਮੰਡਲ ਅਫਸਰ,  
ਰੂਪਨਗਰ

ਪਿੱਠ ਅੰਕਟ ਨੰਬਰ

ਮਿਤੀ

ਇਸ ਦੀ ਇੱਕ ਨਕਲ ਹੇਠ ਲਿਖਿਆ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਅਗਲੇਰੀ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਲਈ ਭੇਜੀ ਜਾਦੀ

ਹੈ-

- 1) ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਰੂਪਨਗਰ ਜੀ।
- 2) ਵਣ ਰੇਜ਼ ਅਫਸਰ ਸ੍ਰੀ ਚਮਕੌਰ ਸਾਹਿਬ ਨੂੰ ਉਹਨਾ ਦੇ ਪੱਤਰ ਨੰਬਰ 18 ਮਿਤੀ 23-4-2024 ਦੇ ਹਵਾਲੇ ਵਿੱਚ ਭੇਜ ਕੇ ਹਦਾਇਤ ਕੀਤੀ ਜਾਦੀ ਹੈ ਕਿ ਸਰਕਾਰੀ ਵਣ ਰਕਬੇ ਵਿੱਚ ਕਿਸੇ ਕਿਸਮ ਦੀ ਕੋਈ ਉਲੰਘਣਾ ਨਾ ਹੋਣ ਦਿੱਤੀ ਜਾਵੇ ਜੇਕਰ ਕੋਈ ਉਲੰਘਣਾ ਕੀਤੀ ਪਾਈ ਜਾਦੀ ਹੈ ਤਾਂ ਆਪ ਦੀ ਅਤੇ ਸਬੰਧਤ ਸਟਾਫ ਦੀ ਨਿੱਜੀ ਜ਼ਿੰਮੇਵਾਰੀ ਹੋਵੇਗੀ।

ਵਣ ਮੰਡਲ ਅਫਸਰ,  
ਰੂਪਨਗਰ।

ਸੇਵਾ ਵਿਖੇ,

ਵਣ ਰੋਜ ਅਫਸਰ,  
ਸ੍ਰੀ ਚਮਕੌਰ ਸਾਹਿਬ।

ਵਣ ਮੰਡਲ ਅਫਸਰ,  
ਰੂਪਨਗਰ।

ਵਿਸਾ:- ਸਾਈਟ ਦੀ ਜੁਆਇਟ ਵਿਜਿਟ ਕਰਨ ਸਬੰਧੀ।

ਹਵਾਲਾ ਵਣ ਮੰਡਲ ਅਫਸਰ ਰੂਪਨਗਰ ਜੀ ਦੇ ਦਫਤਰ ਦਾ ਪਿਠ ਅੰਕਣ ਨੰਬਰ 804 ਮਿਤੀ 22-4-2024

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਅਤੇ ਹਵਾਲੇ ਅਧੀਨ ਪੱਤਰ ਦੇ ਸਬੰਧ ਵਿੱਚ ਸਬੰਧਤ ਸਟਾਫ ਵੱਲੋਂ ਲਿਖਤੀ ਰਿਪੋਟ ਕੀਤੀ ਗਈ ਹੈ ਕਿ ਅੱਜ ਮਿਤੀ 23-4-2024 ਨੂੰ ਸਬੰਧਤ ਸਾਈਟ ਦਾ ਮੌਕਾ ਚੈੱਕ ਕੀਤਾ ਗਿਆ ਅਤੇ ਮਾਨਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਰੂਪਨਗਰ ਜੀ ਵੱਲੋਂ ਗਠਿਤ ਕੀਤੀ ਗਈ ਕਮੇਟੀ, ਫੀਲਡ ਸਟਾਫ ਅਤੇ ਪਿੰਡ ਦੇ ਮੋਹਤਵ ਵਿਅਕਤੀਆ ਦੀ ਹਾਜ਼ਰੀ ਵਿੱਚ ਮੌਕੇ ਪਰ ਹਾਜ਼ਰੀਨ ਦੀ ਹਾਜ਼ਰੀ ਵਿੱਚ (ਜਿਸ ਥਾਂ ਤੇ ਮਾਈਨਿੰਗ ਹੋਈ ਹੈ) ਦੀ ਪੈਮਾਇਸ ( ਨਿਸ਼ਾਨਦੇਹੀ) ਮਾਲ ਵਿਭਾਗ ਦੇ ਕ੍ਰਮਚਾਰੀਆ ਵੱਲੋਂ ਕੀਤੀ ਗਈ। ਪੈਮਾਇਸ ਕਰਨ ਉਪਰੰਤ ਮਾਲ ਵਿਭਾਗ ਦੇ ਅਧਿਕਾਰੀ ਕ੍ਰਮਚਾਰੀਆ ਵੱਲੋਂ ਦੱਸਿਆ ਗਿਆ ਕਿ ਜਿਸ ਰਕਬੇ ਵਿੱਚ ਮਾਈਨਿੰਗ ਹੋਈ ਹੈ ਇਹ ਜਮੀਨ ਪਿੰਡ ਪਥਰੇੜੀ ਰੰਗੜਾਂ ਹਦਬਸਤ ਨੰਬਰ 170 ਦੇ ਖਸਰਾਂ ਨੰਬਰ 18//22/2 (4-12), 21//2/2 (4-12), 21//9 (8-0), 10/1(6-0), 11 (8-0), 22//15/2 (2-0) ਜਿਸ ਦੀ ਮਾਲਕੀ ਬਚਿੱਤਰ ਸਿੰਘ, ਅਮਨਪ੍ਰੀਤ ਸਿੰਘ ਪੁੱਤਰਾਨ ਜੀਤ ਸਿੰਘ ਆਦਿ ਦੀ ਹੈ। ਮਾਲਕੀ ਸਬੰਧੀ ਫਰਦ ਜਮਾਂਬੰਦੀ ਨਾਲ ਨੱਥੀ ਹੈ ਵਾ ਨੰਬਰ ਖਸਰਾਂ ਨੰਬਰ 18//23 (8-0), 24 (8-0), 25 (4-2), 21//3 (8-0), 4 (6-8), 8 (8-16), 21//12 (8-0), 13 (3-4) ਜਿਸਦੀ ਮਾਲਕੀ ਰਜਿੰਦਰ ਸਿੰਘ, ਸਤਪਾਲ ਸਿੰਘ ਪੁੱਤਰਾਨ ਅਜੈਬ ਸਿੰਘ ਵਗੈਰਾ ਦੀ ਹੈ, ਫਰਦ ਜਮਾਂਬੰਦੀ ਨਾਲ ਨੱਥੀ ਹੈ। ਮਾਈਨਿੰਗ ਵਿਭਾਗ ਵੱਲੋਂ ਵੀ ਮੌਕੇ ਤੇ ਇਹ ਹੀ ਦੱਸਿਆ ਗਿਆ ਕਿ ਇਹ ਮਾਈਨਿੰਗ ਉਪਰੋਕਤ ਨੰਬਰ ਖਸਰਾ ਵਿੱਚ ਹੋਈ ਹੈ। ਇਸ ਰਕਬੇ ਦੇ ਨਾਲ ਵਣ ਵਿਭਾਗ ਦਾ ਰਕਬਾ ਲੱਗਦਾ ਹੈ, ਜੋ ਕਿ ਬਿਲਕੁਲ ਸਹੀ ਸਥਿਤੀ ਵਿੱਚ ਹੈ। ਕਿਸੇ ਵੀ ਕਿਸਮ ਦਾ ਵਣ ਸਪੱਤੀ/ਰੁੱਖਾਂ ਦਾ ਕੋਈ ਵੀ ਨੁਕਸਾਨ ਨਹੀਂ ਹੋਇਆ ਹੈ, ਵਣ ਵਿਭਾਗ ਦਾ ਪੂਰਾ ਰਕਬਾ ਅਤੇ ਪੂਰੇ ਰੁੱਖ ਸਹੀ ਸਥਿਤੀ ਵਿੱਚ ਹਨ। ਰਿਪੋਟ ਆਪ ਜੀ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਅਗਲੇਰੀ ਯੋਗ ਕਾਰਵਾਈ ਹਿੱਤ ਪੇਸ਼ ਹੋ ਜੀ।

ਸਬੰਧਤ ਸਟਾਫ ਦੀ ਰਿਪੋਟ ਨਾਲ ਨੱਥੀ ਹੈ।

ਸਿਮਰਜੀਤ

23  
24/4/24

498

24/4/24

ਵਣ ਰੋਜ ਅਫਸਰ,  
ਸ੍ਰੀ ਚਮਕੌਰ ਸਾਹਿਬ।